

## RAJASTHAN HIGH COURT

No. Estt./HC/2020/

Date 23.03.2020

### NOTIFICATION

Pursuant to the directions of Hon'ble Supreme Court dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, period of limitation in all proceedings has been extended w.e.f. 15.03.2020 till further orders. The operative portion of the order reads as under:-

“To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further order/s to be passed by this Court in present proceedings.

We are exercising this power under Article 142 read with Article 141 of the Constitution of India and declare that this order is a binding order within the meaning of Article 141 on all Courts/Tribunals and authorities.”

Therefore, previous directions of this office that ‘the limitation period shall continue to run as before’ are now no more applicable and prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further order/s by Hon'ble Supreme Court.

By Order

  
REGISTRAR GENERAL

No. Estt./HC/2020/623

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3.The Registrar General, Rajasthan High Court.
- 4.Advocate General, Rajasthan.

5. Addl. Solicitor General, Rajasthan.
6. The Chairman, Bar Council of Rajasthan.
7. President, Rajasthan High Court Advocates' Association, Jodhpur.
8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
9. President, Rajasthan High Court Bar Association, Jaipur.
10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
11. Member Secretary, Rajasthan State Legal Services Authority.
12. The Director, Rajasthan State Judicial Academy, Jodhpur.
13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

  
23.3.25  
REGISTRAR GENERAL

Copy also forwarded to the following for information and necessary action:-

1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
2. Presiding Officers of all the Special Courts and Tribunals.
3. All the Bar Associations through the concerned District & Sessions Judges.

  
23.3.25  
REGISTRAR GENERAL